

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A  
UNSTARRED QUESTION NO. 3488**

**TO BE ANSWERED ON WEDNESDAY, THE 7<sup>TH</sup> DECEMBER, 2016**

**Training Judges on Juvenile Law**

**+ 3488. SHRI RAJAN VICHARE:**

**Will the Minister of LAW & JUSTICE be pleased to state:**

- (a) Whether the Union Government is aware that there is a need for imparting training to judges regarding juvenile law;**
- (b) if so, the details thereof and the steps being taken thereon and if not, the reasons therefor;**
- (c) whether the Government proposes to prepare special syllabus on Juvenile Justice Act, under which provision of training will be made in each district court; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

**A N S W E R**

**MINISTER OF STATE FOR LAW AND JUSTICE AND  
ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)**

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**(a) to (d): Section 4 (5) of the Juvenile Justice Act, 2015 empowers the State Government to ensure induction training of all members including Principal Magistrate of the Juvenile Justice Board. As per the information available, the National Judicial Academy and State Judicial Academies regularly conduct such training programmes from time to time.**

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